

(2024) 03 OHC CK 0203

In the Orissa High Court

Case No : Bail Application No. 1796 Of 2024

Pratap Kumar Paikray

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision : 28-03-2024

Acts Referred:

Code of Criminal Procedure, 1973 — Section 439

Indian Penal Code, 1860 — Section 294, 376(2)(n), 379, 420, 506

Citation : (2024) 03 OHC CK 0203

Hon'ble Judges : A.K. Mohapatra, J

Bench : Single Bench

Advocate : B.Mansingh, P.C.Das

Judgement

A.K. Mohapatra, J

1. This matter is taken up through Hybrid Arrangement (Virtual /Physical Mode).
2. Learned counsel for the Petitioner submits that the 3rd Paragraph of the order dated 19.03.2024 the case details have been wrongly mentioned as 'G.R. Case No.20 of 2024 arising out of Biramitrapur P.S. Case No.13 of 2024, pending in the court of learned J.M.F.C., Biramitrapur for alleged commission of offence punishable under Sections 376(2)(n)/506 of the I.P.C.'. Instead he submitted that the case details should be mentioned as 'Khandagiri PS Case 599/2023 corresponding to C.T. Case No. 1803/23 pending before the learned JMFC-V, BBSR for alleged commission of offence punishable under Sections 420/379/294/506 of the I.P.C.'. Further it is also submitted that in page-3 4th line from top of the order dated 19.03.2024 it has been wrongly mentioned as 'one month', instead it should have been mentioned as 'three months'.
3. Accordingly, the expression 'G.R. Case No.20 of 2024 arising out of Biramitrapur P.S. Case No.13 of 2024, pending in the court of learned J.M.F.C., Biramitrapur for alleged commission of offence punishable under Sections 376(2)(n)/506 of the I.P.C.' in Paragraph-3 of the order dated 19.03.2024 be corrected

as 'Khandagiri PS Case 599/2023 corresponding to C.T. Case No. 1803/23 pending before the learned JMFC-V, BBSR for alleged commission of offence punishable under Sections 420/379/294/506 of the I.P.C.' and the expression in in page-3 4th line from top of the order dated 19.03.2024 be corrected as 'three months'.

4. Urgent certified copy of this order be granted on proper application in course of the day.

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